

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL
BENCH AT NEW DELHI

ORIGINAL APPLICATION NO.348/2024

IN THE MATTER OF:

News Item titled “Bengaluru Stadium to get treated water supply for IPL Matches amid crisis” appearing in India Today dated 21.03.2024 ...Appellant

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Filed On:07.08.2024

(BALAJI SRINIVASAN)
Advocate for Respondent
24 Lawyers Chamber
Supreme Court of India
New Delhi - 110001
Code No.1546
Email Id: balaji@24lc.in

BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH,
NEW DELHI

ORIGINAL APPLICATION NO. 348/2024

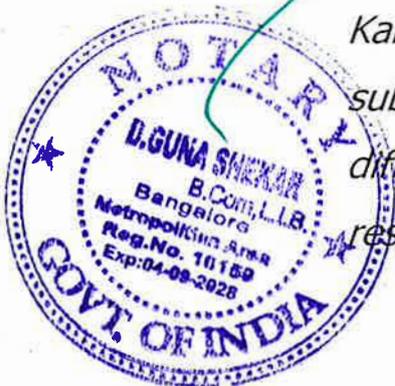
IN THE MATTER OF:

News Item titled "Bengaluru stadium to get treated water supply for IPL matches amid crisis" appearing in India Today dated 21.03.2024

REPLY ON BEHALF OF RESPONDENT NO. 4 KARNATAKA STATE
CRICKET ASSOCIATION

1. With reference to the above news item published by India Today on 21.03.2023, a suo moto case has been registered by this Hon'ble Tribunal vide OA No. 348/2024. The news item highlights how, during times of crisis, the answering Respondent has taken important measures for water conservation by purchasing treated water from the Bangalore Water Supply & Sewage Board.
2. This Hon'ble Tribunal, vide order dated 02.05.2024, while granting the answering Respondent time to file its reply, has sought certain specific information. The relevant paragraph of the said order is quoted below for ready reference:

"3. Learned Counsel appearing for Respondent No. 4, Karnataka State Cricket Association seeks time to file reply by submitting that in his reply, he will disclose full details of different sources from where the water is obtained by respondent no. 4 along with all the supporting materials. In



Shl Khan

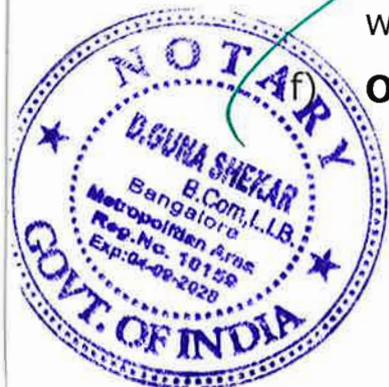
that reply, the respondent no. 4 will also disclose the details of permissions which have been granted in respect of the four borewells and since when the ground water is being extracted from those borewells and when those borewells were dug including the quantity extracted therefrom. In the affidavit, respondent no. 4 will also disclose the full particulars of the STP which has been set up and the details of its operation/performance."

DIFFERENT SOURCES FROM WHERE WATER IS OBTAINED

3. In compliance with the above-mentioned order, it is submitted that the answering Respondent, Karnataka State Cricket Association, obtains water from the following sources:

- a) **Potable Water Supply from Bangalore Water Supply and Sewage Board:** Water used for portable purposes viz., drinking and cooking purposes.
- b) **Bore Well (Ground Water):** Water used for the Sports Centre and watering the turf.
- c) **Treated water from the STP installed at the KSCA:** Water is used for gardening and water the turf
- d) **Tertiary Treated Water Supply from BWSSB:** KSCA purchased tertiary treated water from BWSSB for watering pitch and ground and other non-potable activities.
- e) **Harvested Rain Water:** Water which is the run off from the Main ground is stored in a concrete sump tank and used for watering the turf.

Open Well: For watering the plants



Shil Oberoi

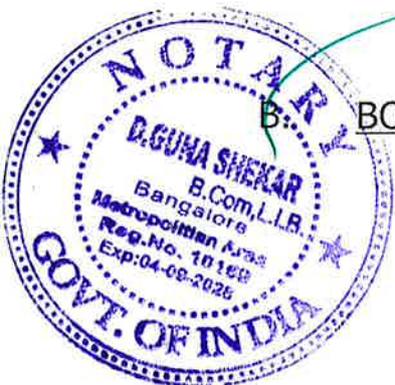
4. The various sources of water with requisite details are elaborately discussed and disclosed hereinafter.

A. POTABLE/FRESHWATER SUPPLY FROM BWSSB:

- i. The answering Respondent receives potable/fresh water supply from the BWSSB, which is utilized only for potable purposes, viz., drinking and cooking.
- ii. In this regard, it is relevant to mention that the answering Respondent has 300 staff members working, 34 residential rooms, 120 dormitory beds, kitchens (veg & non-veg), party halls, restaurants, members (around 500 daily on average), guests, and sports center sections like the gym, badminton, squash, tennis, etc., for which potable/fresh water is utilized.
- iii. The average consumption of fresh water over the last year (April 2023 to March 2024) is around 80 KL per day. It is categorically stated here that potable water is not used for watering the turf and gardening, which is always carried out using treated water.
- iv. Further, the consumption and requirement of water for cricketing purposes depend upon the matches allotted by the Board of Control for Cricket in India (BCCI), which vary from year to year and are not stagnant.

A true copy of the bills for the months of March 2024, April 2024 & May 2024 is annexed herewith as **Annexure R-4/1.**

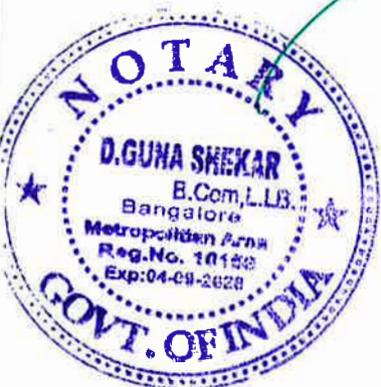
BORE WELL:



Shl. Gaur

- i. There are 4 borewells (details given below) within the premises dug up nearly 30 years ago:
 - a. Near Flood light 4 : 435.68 GPH drawn rarely (max 2 hrs/day)
 - b. Near Gate No 5 : Kept as stand by & very rarely used.
 - c. Near Gate No 7 : 893.40 GPH drawn for 4 hours daily
 - d. Near Gate No 8 : 893.40 GPH drawn for 4 hours daily
- ii. **Note:** The above-mentioned four bore wells were not used during the acute water crisis in Bangalore during the summer of 2024. Instead, the answering Respondent purchased treated water from BWSSB (as detailed below).
- iii. Permission Qua Borewells: The answering Respondent has registered the above-mentioned four bore wells with the Ground Water Authorities, vide Registration Certificates dated 30.07.2021.
- iv. Subsequently, permission for the extraction of groundwater was issued by the Government of Karnataka, Office of the Senior Geologist, District Ground Water Authority, vide
- v. Letter No: DGWA/Urban/NOC/66/2020-21/1061 dated 15.11.2021, for a period of 2 years, i.e., from 15.11.2021 to 14.11.2023.

A true copy of the Letter No: DGWA/Urban/NOC/66/2020-21/1061 issued by the Government of Karnataka dated 15.11.2021 is annexed herewith as **Annexure R-4/2**.



Shil Aral

The answering Respondent has applied for the renewal of permission for groundwater extraction. Approval is currently awaited.

C. SEWAGE TREATMENT PLANT

- i. The answering Respondent installed a sewage treatment plant with a capacity of 200 KLD using MBBR Technology (Moving Bed Bio Reactor Technology) in consultation with the BWSSB in 2016 and has been treating sewage drawn from the BWSSB manhole on Queens Road. In this regard, KSCA has entered into an agreement with the BWSSB. A true copy of the Agreement dated 18.12.2020 is annexed herewith as **Annexure R-4/3**.
- ii. As per the agreement with BWSSB, the answering Respondent draws municipal sewage water from the BWSSB manhole near Gate No. 20 and treats it in the KSCA STP (capacity 200 KLD). This treated water is then utilized for gardening and turf maintenance.
- iii. It is pertinent to mention that the answering Respondent has not been able to obtain the required quantity of municipal sewage from the BWSSB to fully utilize the 200 KLD capacity of its STP.
- iv. The test report from the recent lab test conducted by Robust Materials Technology Pvt. Ltd. (recognized by MoEF&CC, DSIR - Government of India, and notified by FSAAI) indicates that the parameters are within the stipulated limits.



Shl Paul

A true Copy of the Test Report dated 07.05.2024 by the Robust Materials Technology Pvt. Ltd. is annexed herewith as **Annexure R-4/4**.

- v. The Pollution Control Board has also collected samples on 23.04.2024 and indicated that the STP water samples confirm to the stipulated parameters and standards.

D. TREATED WATER FROM BWSSB:

- i. Due to the acute water crisis in Bangalore during the summer of 2024, the answering Respondent, in order to conserve water, requested the Executive Engineer, STP Maintenance, BWSSB, to supply four tankers of 12,000 liters of tertiary treated water per day for non-potable purposes to its premises, vide its letter dated 14th March 2024. This request was accepted by the BWSSB in its letter dated 15.03.2024, agreeing to supply 48 KL of tertiary treated water to the answering Respondent.

A true copy of the letter dated 14.03.2024 addressed by KSCA to BWSSB is annexed herewith as **Annexure R-4/5**.

A true copy of the letter dated 15.03.2024 addressed by BWSSB to KSCA is annexed herewith as **Annexure R-4/6**.

- ii. From time to time, as the need for treated water increased, the answering Respondent made requests to the BWSSB to increase the water supply.

A true copy of the letter dated 20.03.2024 addressed by KSCA to BWSSB is annexed herewith as **Annexure R-4/7**.

A true copy of the letter dated 02.04.2024 addressed by KSCA to BWSSB is annexed herewith as **Annexure R-4/8**.



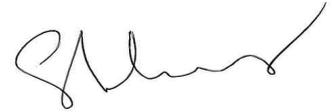
Shl Patel

iii. Therefore, it is evident from the above that the answering Respondent has purchased tertiary STP-treated water for watering the pitch and ground, as well as for other non-potable activities, thereby conserving fresh water during these times of water crisis. This symbiotic arrangement ensures effective usage of treated water while also reducing the need for fertilizers.

A true copy of a table reflecting supply of tertiary STP treated water from 15.02.2024 to 01.05.2024 with relevant details is annexed herewith as **Annexure R-4/9**.

5. It is submitted that the answering Respondent, in the foregoing paragraphs, has provided all the information as per the directions of this Hon'ble Tribunal.

Filed by:

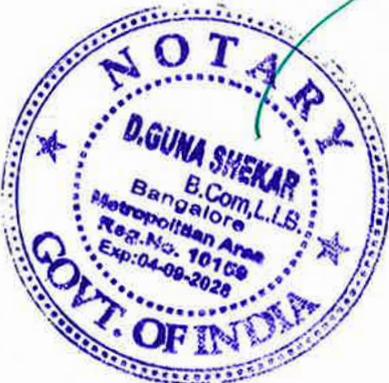


Balaji Srinivasan

Advocate for Respondent No. 4

Place :

Date: 5 AUG 2024




ATTESTED

D GUNA SHEKAR, B.Com., LL.B
 Advocate & Notary Public
 Govt. of India
 No 10, K.R. Palye, Cox Town,
 Jeevanahalli, Bangalore-560 005.
 Mobile 9448074753, 8762414525

5 AUG 2024

BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH,
NEW DELHI

ORIGINAL APPLICATION NO. 348/2024

IN THE MATTER OF:

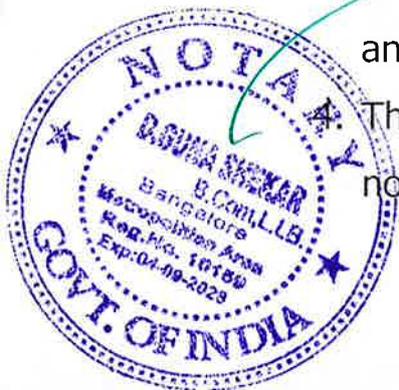
News Item titled "Bengaluru stadium to get treated water supply for IPL matches amid crisis" appearing in India Today dated 21.03.2024

AFFIDAVIT

I, Shubhendu Ghosh s/o late Shri. Gopal Ranjan Ghosh, aged about 69 years, Chief Executive Officer – CEO, The Karnataka State Cricket Association, Bengaluru, M. Chinnaswamy Stadium, Cubbon Road, Bangalore, Karnataka – 560 001 do hereby solemnly affirm and state on oath as follows:

1. I am the CEO of the Respondent No. 4 in the abovesaid Original Application and I am fully conversant with the facts and circumstances of this case, and as such, I am competent to swear this affidavit.
2. I have gone through the contents of accompanying Reply and they are true and correct to the best of my knowledge and no part of it is false and nothing material has been concealed there from.
3. The Annexures are the true copies of the respective originals and are essential parts of the records.

That the facts stated above affidavit are true and correct and no material has been concealed there from.



Shubhendu Ghosh

Verified at Bangalore on this 5th day of Aug, 2024.



Prubel Akar
DEPONENT

VERIFICATION

I, deponent, above named state that this is my name and signature, and what is stated in paragraphs 1 to 4 is true and correct as of my knowledge and belief. No material facts have been concealed.



Prubel Akar
DEPONENT

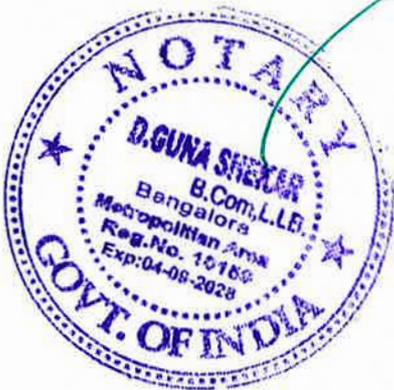
Place: Bangalore

Date: . .2024

SWORN TO BEFORE ME

HS
GUNA SHEKAR, B.Com., LL
Advocate & Notary Public
Govt. of India
No. 10, K.R. Palya, Cox Town,
Jeevanahalli, Bangalore-560 005
Mobile : 9448074753, 8782414525

5 AUG 2024



5 AUG 2024

N.O.C. for only
HS



BANGALORE WATER SUPPLY AND SEWERAGE BOARD

Sub Division Name : **Central11** Bill Number : c-229001051
 Consumer Id and Type : 1715, Bar and Restaurant RRNumber : c-229001 / ND2 - 197
 Meter Reading Date : 01/05/2024 Last Date of Payment : 16/05/2024
 Consumer Name & Address : Boresize: 4 / ITRON
 Present Reading : 39490000
 Previous Reading : 38633000
 Consumption Lts : 857000

K.S.C.A

CRICKET STADIUM

QUEENS ROAD,

Payment Details :

Particulars	Amount(₹)
Water Charges :	72914
Meter Charges :	1500
Sanitary Charges :	20229
S C for Borewell :	14500
Other Charges :	33750
Arrears :	0
Interest on Arrears :	0
Total Amount(₹) :	142893

Amount In Words Rupees One Lakh Forty Two Thousand Eight Hundred and NinetyThree Only

Previous Month Payment :

Receipt Number	Pay Date	Amount(₹)	Mode	Paid at
847	12/04/2024	195464	CHEQUE	HighGrounds



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BANGALORE WATER SUPPLY AND SEWERAGE BOARD

SubDivision Name : **Central11** Bill Number : c-229001041
 ConsumerId and Type : 1715, Bar and Restaurant RRNumber : c-229001 / ND2 - 197
 MeaterReading Date : 01/04/2024 Last Date of Payment : 16/04/2024
 ConsumerName & Address : Boresize: 4 / ITRON
 K.S.C.A Present Reading : 38633000
 CRICKETSTADIUM Previous Reading : 37065000
 QUEENSROAD, Consumption Lts : 1568000

Payment Details :

Particulars	Amount(₹)
Water Charges :	134771
MeterCharges :	1500
Sanitary Charges :	35693
SC for Borewell :	14500
OtherCharges :	9000
Arrears :	0
Interest on Arrears :	0
Total Amount(₹) :	195464

Amount In Words :Rupees One LakhNinety Five Thousand Four Hundred and Sixty Four Only

PreviousMonth Payment :

Receipt Number	Pay Date	Amount(₹)	Mode	Paid at
376	11/03/2024	301043	CHEQUE	Hombegowda Nagar



* c - 2 2 9 0 0 1 0 4 1 1 9 5 4 6 4 *

Handwritten signature and date:
 AGN 3/4/24
 Ananda
 AN

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BANGALORE WATER SUPPLY AND SEWERAGE BOARD

Sub Division Name : **Central11** Bill Number : c-229001051
 Consumer Id and Type : 1715, Bar and Restaurant RRNumber : c-229001 / ND2 - 197
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 QUEENS ROAD, Consumption Lts : 857000

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Amount In Words Rupees One Lakh Forty Two Thousand Eight Hundred and NinetyThree Only

PreviousMonth Payment :

Receipt Number	Pay Date	Amount(₹)	Mode	Paid at
847	2/04/2024	195464	CHEQUE	HighGrounds



* C 2 2 9 0 0 1 0 5 1 1 4 2 8 9 3

13

Annexure R-4/2⁴²

GOVERNMENT OF KARNATAKA

Office of the Senior Geologist, District Ground Water Authority,

13th Floor, V.V. Main Tower, Dr. B.R. Ambedkar Veedhi, Bengaluru – 560 001.

e-mail: bengaluru.gw@gmail.com

Tel: 080-22862108

No:DGWA/Ben.Urban/NOC/ 66 /2020-21/1061

Dated: 15.11.2021.

**Form-3A
(Rule-6)**

Permission for digging / drilling a well/ Borewell/ Extraction of Groundwater for Industrial/ Commercial/ Entertainment or Other Use.

The Hon. Secretary, The Karnataka State Cricket Association, No:124, M. Chinnaswamy Stadium, Cubbon Road, Bangalore South taluk, Bangalore Urban District is permitted for extraction of groundwater at No:124, M. Chinnaswamy Stadium, Cubbon Road, Bangalore North taluk, Bangalore Urban District from 04 borewells for use.

- 1) The Hon. Secretary, The Karnataka State Cricket Association, is permitted to abstract **12 m³/day** (not exceeding 4368 m³/year) of groundwater through 04 borewells only. No additional groundwater abstraction structures to be constructed for this purpose without prior approval of the KGWA.
- 2) This NOC is valid for 02 (two) years from 15.11.2021 to 14.11.2023.
- 3) As per the categorization of taluks, Bangalore South taluk in Bangalore Urban district fall under Over Exploited taluk category. Hence the Groundwater Abstraction/Restoration charges to be paid is Rs. 6/- m³ Per day.
- 4) The firm at its own cost shall install 01 piezometer/s, at suitable locations and execute groundwater regime monitoring programme in and around the project area on regular basis in consultation with the Senior Geologist, District Groundwater Office, Groundwater Directorate, Bangalore Urban District.

No. of Piezometers	Monitoring Mechanism		
	Manual	DWLR	DWLR with Telemetry
01	01	--	--

Validity of this NOC shall be subject to compliance of the following conditions:

- 5) The well should not be used for drawing water for any other use other than applied for.
- 6) The withdrawal of water should be better managed to avoid wastage of water.
- 7) The utilized water should recycle and reused after necessary treatment.

(Signature)

- 8) The construction of rain water harvesting structures in the vicinity of the well/ borewell shall be as per the technical opinion of Senior Geologist, District Groundwater Office, Groundwater Directorate, Bangalore Urban District.
- 9) The utilization of water will be subject to the regulation from time to time based on the extraction of water from the well/borewell.
- 10) The pollution of groundwater resources should be avoided.
- 11) Water meter with telemetry system has to be installed and data on groundwater draft is to be maintained and submitted every month to the Authority concerned. The groundwater quality to be monitored twice in a year during pre-monsoon and post-monsoon periods.
- 12) The firm, shall, in consultation with the senior Geologist, District Groundwater office, Groundwater Directorate, Bangalore Urban District, implement groundwater recharge measures to the tune of twice the quantity for augmenting the groundwater resources of the area.
- 13) The photographs of the recharge structures after the completing of the same are to be furnished immediately to the senior Geologist, District Groundwater Office, Groundwater Directorate, Bangalore Urban District, for verification.
- 14) The abstraction / restoration charges should be deposited to the Karnataka Groundwater Authority account in the form of DD / cash. Bank account details are given below:

Bank: Canara Bank
 Account Holder: Chairman, KGWA
 Account No: 0788201052332
 IFSC Code: CNRB0000788
 Account type: Current Account

- 15) The groundwater monitoring data in respect of Sl. No.4&12 to be submitted to Senior Geologist, District Groundwater Office, Groundwater Directorate, Bangalore Urban District on regular basis through telemetry.
- 16) The permission is liable to be cancelled in case of non-compliance of any of the conditions as mentioned in Sl. No. 1 to 15 and the applicant shall be liable to pay the penalties as per the provisions act and guidelines.
- 17) The Karnataka Groundwater (Regulations for Protection of Sources of Drinking water) Act, 1999 Should be followed scrupulously.
- 18) This NOC is subject to prevailing Central/State Government rules / laws or court orders related to construction of borewells groundwater withdrawal / construction of recharge or conservation structures / discharge of effluents or any such matter as applicable.
- 19) This NOC does not absolve the applicant / proponent of his obligation / requirement to obtain other statutory and administrative clearances from other statutory and administrative authorities.

Rambh

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-: 3 :-

- 20) It is also informed that during the renewal of the NOC, depending upon the hydro geological condition the category of the area and the site conditions, the quantity will vary from permitted quantity. The company should make alternate arrangements for the reducing quantity for sustaining their industrial activity by means of availing water through local bodies or using the urban waste water after proper treatment.
- 21) The firm is bound to obey the directions of NGT/ Court Orders that are existing and that may be laid down in future in matters related to Groundwater Withdrawal.

This NOC has been issued as per the proceedings drawn from the meetings held under the Chairmanship of Deputy Commissioner, District Groundwater Committee, Bangalore Urban District on 27.07.2021.

To:
The Hon. Secretary,
The Karnataka State Cricket Association
No 124, M. Chinnaswamy Stadium,
Cubbon Road, Bangalore South Taluk,
Bangalore - 560 001.
Bangalore Urban District.


S for Geologist.
Senior Geologist
District Ground Water Office,
Bangalore Urban District, Bengaluru

Copy submitted for information to:

1. The Deputy Commissioner, Bangalore Urban District,
2. The Director, Groundwater Directorate and Member Secretary, Karnataka Groundwater Authority, KSFC Bhavana, Bengaluru,
3. The Deputy Director, Groundwater Directorate, KSFC Bhavana, Bengaluru.



सत्यमेव जयते

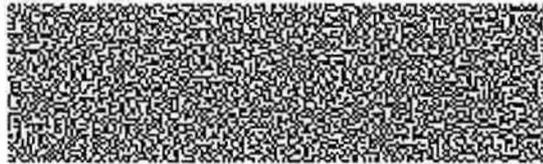
16 Annexure R-4/3

INDIA NON JUDICIAL

Government of Karnataka**e-Stamp**

Certificate No. : IN-KA04982554696379S
Certificate Issued Date : 21-Aug-2020 11:58 AM
Account Reference : NONACC (BK)/ kaksclub08/ MALLESHWARAM2/ KA-BA
Unique Doc. Reference : SUBIN-KAKAKSCUB0810312447701011S
Purchased by : THE KARNATAKA STATE CRICKET ASSOCIATION
Description of Document : Article 12 Bond
Description : AGREEMENT
Consideration Price (Rs.) : 0
 (Zero)
First Party : THE KARNATAKA STATE CRICKET ASSOCIATION
Second Party : BANGALORE WATER SUPPLY SEWERAGE BOARD
Stamp Duty Paid By : THE KARNATAKA STATE CRICKET ASSOCIATION
Stamp Duty Amount(Rs.) : 100
 (One Hundred only)

For Shri Anjaneya Co-op Bank Ltd.
 Malleshwaram, B'lore-3
 8 Dec 2020
 Authorised Signatory



Please write or type below this line

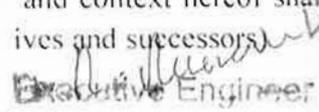
AGREEMENT

This Agreement entered into on this Eighteenth day of December 2020, at Bangalore

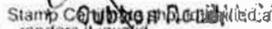
BETWEEN

The Karnataka State Cricket Association (KSCA) an Association registered under the Karnataka State Societies Act, 1960 and having its office at M.Chinnaswamy Stadium, Chubbur Road, Bangalore 560 001 and represented by its Hon. Secretary, Sri. Santosh Menon (hereinafter referred to as KSCA, expression unless otherwise mentioned to the subject and context hereof shall mean and include its members, office bearers, officers, legal representatives and successors).


 Hon. Secretary
 The Karnataka State Cricket Association
 Chubbur Road, Bangalore - 560 001


 Executive Engineer
 Water Supply & Sanitary Division (Central)
 BWSSB, Bangalore - 560 062

Statutory Alert:

1. Authenticity of this certificate on the website  renders it invalid. Any discrepancy in the details on this Certificate
2. The onus of checking the legitimacy is on the members of the certificate. In case of any discrepancy please inform the Competent Authority

17

AND

BANGALORE WATER SUPPLY AND SEWERAGE BOARD (BWSSB), office of E.I.C 2nd floor, Cauvery Bhavan, K.G.Road, Bangalore 560 009 represented by Sri. Ramesh R., Executive Engineer, Central Division, Millers Road, High grounds, Bangalore-560052 (hereinafter referred to as BWSSB, which expression shall mean and include its authorized executives officers, legal representatives and successors)

THIS AGREEMENT WITNESSETH AS FOLLOWS :-

WHEREAS the KSCA is a cricket association affiliated to the Board of Control for Cricket in India and working for development and management of the game of cricket in the state of Karnataka and conducting league, national and international cricket matches on the established stadium viz., M.Chinnaswamy Stadium, Cubbon Road, Bangalore .

WHEREAS the KSCA is a pioneer in implementing environment friendly GREEN initiatives and already has a solar power installation, a Biogas plant, a Sub-air system, a plastic bottle crusher etc to harness natural resources including rain water harvesting.

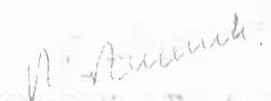
WHEREAS the cricket field/grounds require water to develop the grounds fit for conducting the above said matches and also with a view to conserve potable water for human consumption purposes and as an environmental friendly gesture has been treating the sewage waste water and utilizing it for the non-human consumption purposes.

WHEREAS the KSCA has already installed a Sewage Treatment Plant(STP) of 200 KLD capacity (using MBBR (Moving Bed Bio Reactor Technology) in consultation with the BWSSB Authorities and are treating the Sewage permitted by the BWSSB for the past few years. The STP has been set up at a cost of around Hundred and Five Lakhs

WHEREAS the BWSSB by their letter No. BWSSB/E.I.C/405/2015-2016 dated 18/4/2015 had granted permission to draw sewerage water from the Queens Road Manhole to treat the same in the Sewage Treatment Plant at KSCA subject to the following conditions.

1. To draw the sewerage by providing required apparatus, such as grating, valves and chambers and flow meter to measure the raw sewerage at the entry point (through GPRS and GSM technology) inside the premises, ie. at adjacent compound wall of the Karnataka State Cricket Association. This drawal of sewage water is in lieu of Sewage water discharged from KSCA to the BWSSB drainage. To draw the sewerage, the required works were carried out by KSCA under the supervision of Board Engineers and permission from the other stakeholder ie BBMP, Police Department, BSNI, Department etc, were obtained (approximate cost Rs. 14.00 lakhs . An amount of Rs. 2.45 lakhs as ETP charges was deposited with BWSSB - Demand Draft bearing No : " 205041" dated 12/08/2015).
2. KSCA authorities have to draw the quantities whatever flowing in the sewerage in the manhole at the Queens Road. KSCA have to draw the available quantity of sewerage.


Hon. Secretary
The Karnataka State Cricket Association
Cubbon Road, BANGALORE 560 009


Executive Engineer
Water Supply & Sanitary Division (Central)
BWSSB, Bangalore - 560 009

properly accounted by providing flow meter at the appropriate places with GPRS and GSM technology for proper accounting. BWSSB does not assure/guarantee for the quantity required to draw the sewerage at any time.

3. Bangalore water supply and sewerage Board (BWSSB) shall supply the sewage from the under ground drainage (UGD) located near Gate No. 20 (KSCA) and KSCA in its own cost shall store untreated sewage in a designated sump (under ground collection tank) and same be connected to sewage treatment plant of capacity 200 KLD installed in its premises.
4. KSCA shall use the treated sewage in their own premises, viz. maintenance of cricket grounds and gardening. It shall always adhere to the conditions laid by Karnataka State Pollution Control Board (KSPCB). The sewage shall be treated as per the standards stipulated by KSPCB at all times.)
5. As per competent authority approval vide No. BWSSB/EIC/CE(W)/ACE(W)-II-DCE(M)-I/TA(M)-I/3016/2020-21 Dt: 20.10.2020. KSCA has to pay Rs.6/- per kilo litres for 3 years upto 17.12.2023 i.e from the date of drawal and to revive the same after every 3 years.

TERMS :-

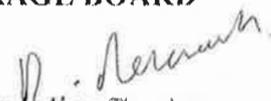
1. As specified in the permission of the BWSSB the term of this Agreement shall be extended till 17.12.2023
2. After 17.12.2023, this agreement shall be renewed for a further period of Three years unless either party gives notice with the intention of their unwillingness to continue with the arrangement.

EXECUTED AND SIGNED AT THE PLACE AND ON THE DATE MENTIONED HEREINABOVE.

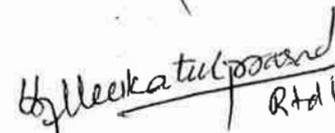
FOR KARNATAKA STATE CRICKET ASSOCIATION

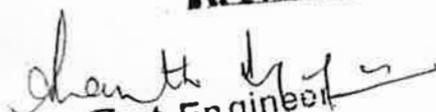

Hon. Secretary
 The Karnataka State Cricket Association
 W. C. 66th Road, BANGALORE - 560 001

FOR BANGALORE WATER SUPPLY & SEWERAGE BOARD


Executive Engineer
 Water Supply & Sanitary Division (Central)
 BWSSB, Bangalore - 560 052.

Witness

1 
Manager
Projects & Infrastructure
K. S. C. A.

2 
Asst. Engineer
KSCA



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Nagarabhavi, Bengaluru - 560 072. Tel : 080 23186230.
Email : info@robustmaterials.com Website : www.robustmaterials.com

TEST REPORT



M/s. The Karnataka state Association M. Chinaswamy stadium, Cubbon Road Bangalore -560001	Report No. : RE/2024/00312
	Report date : 13/05/2024
	Ref. : Test Request Form
	Ref. Date : 07/05/2024
	Job Order No : RE/2024/00312
	Date : 07/05/2024
	Date of Analysis : 07/05/2024 to 13/05/2024
Sample Particulars: One sample of STP treated water.	Sample Qty : 2 Ltrs

Discipline: Chemical

Group: Pollution & Environment

Sl. No	TESTS	RESULTS	LIMITS (As Per KSPCB)	PROTOCOL
Description: Colourless liquid with suspended solids				
1	pH Value@25°C	7.44	6.5 -8.5	IS 3025 (Part – 11)
2	Conductivity, µs/cm	1162	-	APHA 23 rd Edition
3	Chloride as Cl, mg/L	114.1	Max 350	IS 3025 (Part – 32)
4	Total Dissolved Solids, mg/L	494	Max 2100	IS 3025 (Part – 16)
5	Total Suspended Solids, mg/L	2.0	Max 10	IS 3025 (Part – 17)
6	Total Sulphate as SO ₄ , mg/L	5.55	Max 1000	IS 3025 (Part – 24)
7	Chromium as Cr ⁺⁶ , mg/L	<0.02	-	IS 3025 (Part – 65)
8	Lead as Pb, mg/L	<0.01	-	IS 3025 (Part – 65)
9	Copper as Cu, mg/L	<0.01	-	IS 3025 (Part – 65)
10	Chemical Oxygen Demand, mg/L	6.8	Max50	APHA 23 rd Edition
11	Biochemical oxygen demand (5 days @ 20°C), mg/L	<2.0	Max 10	IS 3025 (Part – 44)
12	Total Nitrogen, mg/L	4.7	Max 10	IS 3025 (Part – 34)
13	Ammonical Nitrogen as N, mg/L	2.3	Max 5	IS 3025 (Part – 34)
14	Oil & Grease, mg/L	<1.0	Max 10	IS 3025 (Part – 39)
15	Cyanide as CN, mg/L	Absent	-	IS 3025 (Part – 27)
16	Zinc as Zn, mg/L	<0.01	-	IS 3025 (Part – 65)

Remarks: The given sample confirm to KSPCB specification for above tested parameters.

[Signature]
Verified by

[Signature]
Authorized by
Rajesh S

Note: 1. The results listed refer only to the tested samples and applicable parameters. 2. Test certificate should not be reproduced except in full, without written approval of the laboratory. 3. The submitted samples are drawn by the laboratory unless otherwise specified. 4. Endorsement of product is neither inferred nor implied. 5. Samples will be destroyed after 15 days from the date of issue of test report unless otherwise specified. 6. This report cannot be used as evidence in the court of law & should not be used in any advertising media without our permission in writing. 7. Total liability of our lab is limited to the invoice amount and any disputes arising out of this report are subject to Bangalore jurisdiction only. 8. Laboratory is not responsible for the authenticity of photocopied test reports.



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No. 94, 2nd Floor Thirumala Complex, Nagarabhavi Main Road, NGEF Layout,
Nagarabhavi, Bengaluru - 560 072. Tel : 080 23186230.
Email : info@robustmaterials.com Website : www.robustmaterials.com

TEST REPORT



TC-6165

M/s. The Karnataka state Association M. Chinaswamy stadium, Cubbon Road Bangalore -560001	Report No	: RE/2024/00312
	Report date	: 13/05/2024
	Ref.	: Test Request Form
	Ref. Date	: 07/05/2024
	Job Order No	: RE/2024/00312
	Date	: 07/05/2024
	Date of Analysis	: 07/05/2024 to 10/05/2024
Sample Particulars: One sample of STP treated water.		Sample Qty : 250ml

Discipline: Microbiology		Group: Pollution & Environment		
Sl. No	TESTS	RESULTS	LIMITS (As Per KSPCB)	PROTOCOL
Description: Clear colorless liquid.				
8	Faecal Coliform, MPN/100ml	35 MPN	<100	IS 1622-1981, Reaff 2019
Remarks: The given sample confirms to KSPCB specification for above tested parameters.				

-----END OF THE REPORT-----

Ballas
Verified by

Sride
Authorized by
Sridevi TS

Note: 1. The results listed refer only to the tested samples and applicable parameters. 2. Test certificate should not be reproduced except in full, without written approval of the laboratory. 3. The submitted samples are drawn by the laboratory unless otherwise specified. 4. Endorsement of product is neither inferred nor implied. 5. Samples will be destroyed after 15 days from the date of issue of test report unless otherwise specified. 6. This report cannot be used as evidence in the court of law & should not be used in any advertising media without our permission in writing. 7. Total liability of our lab is limited to the invoice amount and any disputes arising out of this report are subject to Bangalore jurisdiction only. 8. Laboratory is not responsible for the authenticity of photocopied test reports.

THE KARNATAKA STATE CRICKET ASSOCIATION

(Affiliated to the Board of Control for Cricket in India)

A. Raghuram Bhat
Hon. President

A. Shankar
Hon. Secretary

E. S. Jairam
Hon. Treasurer



B. K. Sampath Kumar
Hon. Vice President

Shahvir Tarapore
Hon. Joint Secretary

14th March 2024

No.KSCA/Civil/Engg

To
The Executive Engineer
STP Maintenance
Shimsha Bhavan
Jayanagar , 9th Block
Bangalore

Dear Sir/Madam,

Sub : - Requirement of STP treated water for M.Chinnaswamy Stadium

With reference to the above, we are running a 200 KLD capacity of STP of MBBR type. We are taking the BWSSB sewage line from Queen's Road and treated in our STP and being used for the cricketing activities.

Now, the flow of sewage water from BWSSB line has been reduced. Hence, we require the treated water from your plant for all our cricketing & other non domestic activities. Our requirement is about four tankers of 12000 each per day.

It is requested to supply the water through your tanker. Necessary charges will be paid by KSCA.

Kind consideration is requested.

Thanking you,

With Best Wishes & Kind regards,

Thanking You,

For The Karnataka State Cricket Association


(Shubhendu Ghosh), ITS (Retd)
Chief Executive Officer



Cc To: Chief Engineer (WWM) East (Addtl) 5th Floor Cauvery Bhavan, KG Road ,Bangalore

The Karnataka State Cricket Association (KSCA)
M. Chinnaswamy Stadium,
Cubbon Road, Bangalore - 560 001

HEALTH, URBAN AND WATER SUPPLY BOARD
 OFFICE OF THE EXECUTIVE ENGINEER (WWM-STP) CHIAI GHATE VADDEVA,
 1st Floor, Mirashtu Bhavan, 16th Cross, 8th Block, Devarajpet, Bangalore-560082

No. BWSSB/EE(WWM-STP)CV/PB/492/2023-24 Date: 15.03.2024

✓ To,
 The Karnataka State Cricket Association,
 M. Chinnaswamy Stadium,
 Cubbon Road, Bangalore-560001

Sub:- Supply of Tertiary treated water for Non-potable purpose to the premises of The Karnataka State Cricket Association, M. Chinnaswamy Stadium, Cubbon Road, Bangalore-560001.

Ref:- Your Letter dated 14.03.2024 via e-mail

With reference to the above, approval is hereby accorded for the supply of Tertiary treated water of 48 KL per day from Cubbon park/Lalbagh TTP for non-potable purpose to The Karnataka State Cricket Association, M. Chinnaswamy Stadium, (Consumer) as per your request. The tertiary treated water will be supplied at the rate of Rs.15/KL from the treatment plant site.

The treated water shall be used only for non-potable purposes and every precaution shall be taken to see that this tertiary treated water is not used for any potable purposes. Based on your requirement 48 KL per day will be supplied. Hence, you are informed to deposit of **Rs.1,00,000/- (Rupees One Lakh only)** and the monthly bills will be raised based on supplied treated water along with transportation charges. The amount will be deducted from the deposited amount.

Your request will be considered subjected to the following terms and conditions:

1. The buyer shall collect the sample of treated water from the treatment plant site and test the sample to confirm the suitability of treated water for the purpose to which it is taken.
2. The buyer shall submit the copy of the test reports within seven days from the date of receipt the same.
3. Board shall not be held responsible for any defects, damages, ill health caused and any other causes due to the usage, consumption, transportation etc.
4. The buyer shall remit the advance indicated in the letter in the form of DD drawn in favour of Chairman, BWSSB payable at Bangalore.
5. The buyer shall submit the DD in the office of the concerned Divisional office and obtain receipt for the same.
6. Copy of the receipt shall be produced in the office of Assistant Executive Engineer (WWM- STP) CV1.
7. The treated water will be supplied after remitting the monthly minimum charges in the form of DD drawn in favour of Chairman, BWSSB in the above offices where the treated water is drawn.
8. Account of drawl of treated water will be maintained in the respective division/sub division offices and monthly bills will be raised. The bills shall be paid within 15 days from the date of bill.
9. If treated water is not drawn within three months from the date of remittance of advance, the same will be forfeited.
10. If treated water is not drawn consecutively for three months then also the advance will be forfeited.
11. If once the advance is forfeited then no further approval is given for the same company or developer or firm.

12. The advance once paid will be refunded only on the termination of the drawl of treated water from the Board.
13. The firm or company or developer shall submit the refund voucher on completion of the works requesting Board to stop supplying of treated water.
14. The firm or company or developer shall submit the feedback of usage of treated water in their premises along with the refund voucher.
15. The feedback may consist of total quantity of treated water used, purpose to which it is used, quality of the treated water, any defects or damages caused by the usage of treated water, any problems noticed, any diseases caused to the workmen in the process of usage of treated water, any problem faced in the transportation of treated water and any suggestions in improving the usage of treated water.
16. The buyer shall arrange for the tankers for transporting the treated water from the treatment plant site.
17. If the buyer hires the tanker, the tanker owner shall be informed that the water transported in the tanker is for non-potable purposes and it should not be dumped anywhere other than the specific location.
18. The tanker shall be cleaned thoroughly if potable water is transported after the transportation of treated water. Otherwise a tanker may be kept exclusively for the transportation of treated water. The tanker cleaning shall be with the use of any chemical which can kill the pathogenic bacteria attached to the inside surface of the tanker.
19. Board cannot take any responsibility what so ever for any ill health caused to the public if the same tanker is used for transporting both the treated water and potable water without proper cleaning.
20. The treated water shall be used only for the **non-potable** purposes.
21. The treated water shall not be mixed to the potable water.
22. The treated water shall be stored in a separate tank with proper cover.
23. The treated water storage area may be provided with signboards stating that the water stored in this tank is for non-potable purposes only. The signboards shall be in **Kannada, English, Hindi** and any other languages of the labour employed in the premises.
24. Training classes shall be held to all the workmen who are using treated water about the purpose to which it has brought and it should not be used for **bathing, drinking, cooking, washing etc.**
25. All the workmen shall be informed about the washing of hands after the treated water is used. Necessary soaps / liquid shall be made available to the workmen.
26. If the treated water is used for landscape irrigation, the gardener shall be informed that the water is only for non-potable purposes and it should not be used for **bathing, drinking, cooking, washing etc.** Care shall be taken not to sprinkle this treated water over anybody or any animal. The hands shall be washed properly before taking any food.
27. The permission for bore well drilling will not be approved until the trip sheets provided by BWSSB for having procured the treated water for construction is produced.

All the above terms and conditions are to be strictly adhered, if not BWSSB will not be held responsible.

Thanking you,

Executive Engineer
(WWM-STP) Division
Shimsha Bhavan, 46th Cross, 8th Block,
Jayanagar, Bangalore-560082

Copy submitted to ACE(WWM-STP) East for kind information.
Copy to ACE(WWM-STP)-I CV for information & necessary action.
Copy to Office file



ಕರ್ನಾಟಕ ರಾಜ್ಯ ಕ್ರಿಕೆಟ್ ಸಂಸ್ಥೆ

(ಭಾರತೀಯ ಕ್ರಿಕೆಟ್ ನಿಯಂತ್ರಣ ಮಂಡಳಿಗೆ ಸಂಯೋಜಿತವಾಗಿದೆ)

THE KARNATAKA STATE CRICKET ASSOCIATION

(Affiliated to the Board of Control for Cricket in India)

ಶ್ರೀ ರಘುರಾಮ್ ಭಟ್ ಎ.
ಗೌ|| ಅಧ್ಯಕ್ಷ
A. Raghuram Bhat
Hon. President

ಶ್ರೀ ಬಿ. ಕೆ. ಸಂಪತ್ ಕುಮಾರ್
ಗೌ|| ಉಪಾಧ್ಯಕ್ಷ
B. K. Sampath Kumar
Hon. Vice President

ಶ್ರೀ ಎ. ಶಂಕರ್
ಗೌ|| ಕಾರ್ಯದರ್ಶಿ
A. Shankar
Hon. Secretary

ಶಾವೀರ್ ತಾರಾಪೂರ್
ಗೌ|| ಜಂಟಿ ಕಾರ್ಯದರ್ಶಿ
Shahvir Tarapore
Hon. Joint Secretary

ಶ್ರೀ ಇ. ಎಸ್. ಜೈರಾಮ್
ಗೌ|| ಖಜಾಂಚಿ
E. S. Jairam
Hon. Treasurer

CEO/KSCA/IPL 2024/066

20th March, 2024

To

Dr. Ram Prasath Manohar, IAS
Chairman
Bangalore Water Supply and Sewerage Board (BWSSB)
First Floor, Cauvery Bhavan,
Bangalore - 560 001.



Subject : Request for supply of tertiary treated water for non-potable purposes to the premises of the M.Chinnaswamy Stadium, Cubbon Road, Bangalore - 560 001.

Dear Sir,

Greetings from the Karnataka State Cricket Association (KSCA).

May I take this opportunity to convey on behalf of the KSCA our sincere thanks for granting the Hon. President, KSCA and myself an audience to enable us to submit our request on the above mentioned subject.

We are also thankful for your kind initiatives & consent to all our requests in order to pro-actively resolve the likely issues to be faced for maintaining the ground standards for conducting the forthcoming TATA IPL 2024 from the 25th March, 2024.

KSCA is pleased to submit that the Board of Control for Cricket in India (BCCI) has planned to stage the first league phase of the TATA IPL 2024 at various cities and grounds across India from the 22nd March, 2024 onwards until the 7th April, 2024.

As per information received so far under this first league phase, three matches of the TATA IPL 2024 are scheduled to be played in the M.Chinnaswamy Stadium, Bengaluru as per the following details.

Sl No	Date	Day	Time	Match Between
MATCH SCHEDULE				
1	25.03.2024	Monday	7:30 PM	Royal Challengers, Bengaluru (RCB) vs Punjab Kings (PK)
2	29.03.2024	Friday	7:30 PM	Royal Challengers, Bengaluru (RCB) vs Kolkata Knight Riders (KKR)
3	02.04.2024	Tuesday	7:30 PM	Royal Challengers, Bengaluru (RCB) vs Lucknow Super Giants (LSG)

Contd..2..

-2-

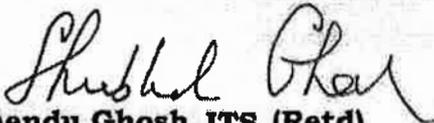
Presently, KSCA is running a 200 KLD capacity Sewage Treatment Plant (STP) of the MBBR type inside the Chinnaswamy Stadium. Waste sewage of the BWSSB Sewage line from Queen's Road is treated in our STP and this treated water is used in our grounds for cricketing activities. The flow of Sewage water from the BWSSB line has incidentally reduced and in this situation KSCA hereby submits its request for permitting the treated water from your Plant to be utilised for our cricketing and other non-potable water requirements. As submitted in our meeting, this requirement works out to around 75,000 litres per day during the IPL matches.

Kind consideration and approval is requested.

In case there any further clarifications required, the undersigned may please be contacted.

Assuring you always of the best of our co-operation.

Thanking you,
Yours sincerely,
With Best Wishes & Warm Regards,


Shubendu Ghosh, ITS (Retd)
Chief Executive Officer-KSCA



Chief Executive Officer - CEO
The Karnataka State Cricket Association (KSCA)
M. Chinnaswamy Stadium,
Cubbon Road, Bangalore - 560 001.



(ಭಾರತೀಯ ಕ್ರಿಕೆಟ್ ನಿಯಂತ್ರಣ ಮಂಡಳಿಗೆ ಸಂಯೋಜಿತವಾಗಿದೆ)

THE KARNATAKA STATE CRICKET ASSOCIATION

(Affiliated to the Board of Control for Cricket in India)

<p>ಶ್ರೀ ರಘುರಾಮ್ ಭಟ್ ಎ. ಗೌ ಅಧ್ಯಕ್ಷ A. Raghuram Bhat Hon. President</p>	<p>ಶ್ರೀ ಬಿ. ಕೆ. ಸಂಪತ್ ಕುಮಾರ್ ಗೌ ಉಪಾಧ್ಯಕ್ಷ B. K. Sampath Kumar Hon. Vice President</p>	<p>ಶ್ರೀ ಎ. ಶಂಕರ್ ಗೌ ಕಾರ್ಯದರ್ಶಿ A. Shankar Hon. Secretary</p>	<p>ಶಾವೀರ್ ತಾರಾಪೋರ್ ಗೌ ಜಂಟಿ ಕಾರ್ಯದರ್ಶಿ Shahvir Tarapore Hon. Joint Secretary</p>	<p>ಶ್ರೀ ಇ. ಎಸ್. ಜೈರಾಮ್ ಗೌ ಖಜಾಂಚಿ E. S. Jairam Hon. Treasurer</p>
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CEO/PC/IPL 2024/015

2nd April, 2024

To,

**THE ASSISTANT EXECUTIVE ENGINEER
BWSSB, BANGALORE.**



Sir,

Subject : TATA Indian Premier League 2024 - IPL T20 at the M.Chinnaswamy Stadium, Bengaluru - Request for Uninterrupted Water Supply

1. Kindly accept our warm greetings from the Karnataka State Cricket Association (KSCA).
2. The Board of Control for Cricket in India (BCCI) is staging the second league phase of TATA Indian Premier League - IPL 17 Season 2024 at various cities and grounds across India from the 8th April, 2024 onwards until the end of 26th May, 2024.
3. Kindly refer to our letter of even number dated 4th March, 2024 and as per information received so far, under this second league phase between the 8th April, 2024 until 26th May, 2024, four matches of the TATA Indian Premier League 2024 - IPL T20 are scheduled to be played in the M.Chinnaswamy Stadium, Bengaluru. The details of the related four matches are as follows:

Sl No	Date	Day	Time	Match Between	
MATCH SCHEDULE					
1.	15.04.2024	Monday	7:30 PM	Royal Challengers, Bengaluru (RCB)	Sunrisers Hyderabad (SRH)
2.	04.05.2024	Saturday	7:30 PM	Royal Challengers, Bengaluru (RCB)	Gujarat Titans (GT)
3.	12.05.2024	Sunday	7:30 PM	Royal Challengers, Bengaluru (RCB)	Delhi Capitals
4.	18.05.2024	Saturday	7:30 PM	Royal Challengers, Bengaluru (RCB)	Chennai Super Kings (CSK)

Contd...2...

27

-2-

4. Being an important T20 International Cricket match, the Stadium is expected to be full. In this connection, we request your good office to ensure uninterrupted water supply on the above mentioned match days.
5. We humbly assure that all instructions that are mandated from any / other Government Departments related to the conduct of this International match will also be diligently adhered to and respected.
6. We seek your guidance and suggestions to make the TATA IPL 2024 Cricket match a grand success and make Bengaluru a preferred destination for teams from all over the world.

With Best Wishes & Warm Regards,


Shubendu Ghosh, ITS (Retd)
Chief Executive Officer-KSCA

Chief Executive Officer CD
The Karnataka State Cricket Association (KSCA)
M. Chinnaswamy Stadium,
Cubbon Road, Bangalore 560 001.



TREATED WATER SUPPLIED BY WASTE WATER MANAGEMENT DIVISION, CHALLAGHTTA VALLEY, JAYANAGAR 8TH BLOCK, BENGALURU				
Sl No	Date	Capacity (litres)	Vehicle No	TOTAL
1	15-03-2024	12000	KA04B7299	12000
2	16-03-2024	12000	KA04B7299	48000
3	16-03-2024	12000	KA04B7299	
4	16-03-2024	12000	KA04B7299	
5	16-03-2024	12000	KA04B7299	
6	17-03-2024	12000	KA04B7299	12000
7	18-03-2024	12000	KA04B7299	60000
8	18-03-2024	12000	KA04B7299	
9	18-03-2024	12000	KA04B7299	
10	18-03-2024	12000	KA04B7299	
11	18-03-2024	12000	KA04B7299	60000
12	19-03-2024	12000	KA04B7299	
13	19-03-2024	12000	KA04B7299	
14	19-03-2024	12000	KA04B7299	
15	19-03-2024	12000	KA04B7299	60000
16	19-03-2024	12000	KA04B7299	
17	20-03-2024	12000	KA04B7299	
18	20-03-2024	12000	KA04B7299	
19	20-03-2024	12000	KA04B7299	72000
20	20-03-2024	12000	KA04B7299	
21	20-03-2024	12000	KA04B7299	
22	21-03-2024	12000	KA04B7299	
23	21-03-2024	12000	KA04B7299	72000
24	21-03-2024	12000	KA04B7299	
25	21-03-2024	12000	KA04B7299	
26	21-03-2024	12000	KA04B7299	
27	21-03-2024	12000	KA04B7299	36000
28	22-03-2024	12000	KA04B7299	
29	22-03-2024	12000	KA04B7299	
30	22-03-2024	12000	KA04B7299	
31	22-03-2024	12000	KA04B7299	60000
32	22-03-2024	12000	KA04B7299	
33	22-03-2024	12000	KA04B7299	
34	23-03-2024	12000	KA04B7299	
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208	01-05-2024	18000	KA07B8153	36000
209	01-05-2024	18000	KA07B8153	
210		3672000		3672000
211	Till now received 3672 KL i.e an average of 78KL Per day			